

No.F.36(13)/2015-Judl.
Government of India
Ministry of Law and Justice
Department of Legal Affairs
Judicial Section

New Delhi, 13th April, 2015

CORRIGENDUM

The opening para of the this Department's order No.36(13)/2015-Judl. dated 4th March, 2015, may be read as under:-

"In supersession of all earlier orders relating to Senior Panel Counsels and Central Government Counsels for High Court of Kerala at Ernakulam and Senior Central Government Standing Counsel and Additional Central Government Standing Counsel, CAT, Ernakulam Bench and Central Government Counsel for Lakshadweep Administration for the High Court of Kerala and Central Administrative Tribunal, Ernakulam Bench", the President is pleased to engage the following Advocate for conducting the Central Government cases with immediate for a period of **three years** or until further orders, whichever is earlier."

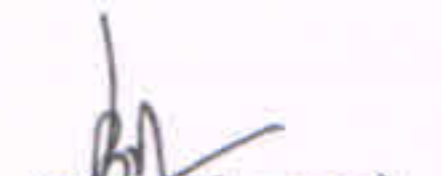
2. Hindi version of this Corrigendum will follow.


(Susresh Chandra)

Joint Secretary & Legal Adviser to the Government of India

• Copy to: -

1. Shri Manu S., Central Government Counsel, Sreerangam, 43/859 C-1, 5th Cross, Mandiram Road, Ayyappankavu, Ernakulam-682018.
2. Shri N. Anil Kumar, Ex-Additional Central Government Standing Counsel for Lakshadweep Administration, CAT and High Court of Kerala is requested to handover all pending files to Shri Manu S., Central Government Counsel.
3. The Registrar, High Court of Kerala, Ernakulam.
4. The Registrar, Central Administrative Tribunal, Ernakulam.
5. The Accountant General, Kerala, P.B. # 20, Trivandrum-695 001.
6. PS to ML&J/PS to Law Secretary/PS to Legislative Secretary.
7. Branch Secretariat, Chennai.
8. Hindi Unit for Hindi version of this order.
9. Guard File/Judicial Section with 5 s/copies.


(B.S. Sharma)
Supdt.(L)